

## LOK SABHA DEBATES

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### LOK SABHA

Thursday, March 16, 1978/Phalguna 25  
1899 (Saka)

*The Lok Sabha met at Eleven of the  
Clock.*

(Mr. Speaker in the Chair.)

### ORAL ANSWERS TO QUESTIONS

Meeting to discuss Chasnala Mines  
Inquiry Report

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SHRI ISHWAR  
CHAUDHRY:

\*327. SHRIMATI PARVATHI  
KRISHNAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government had called a meeting of the representatives of various political parties to discuss the inquiry report of the Chasnala mines disaster; and

(b) if so, the details and outcome thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). A meeting of the representatives of various Opposition Parties in Parliament was held on 17th February 1978 for consulting them on the action to be taken on the reports of the Courts of Inquiry into the accidents in Chasnala Colliery on 27th December, 1975 and 5th April, 1976. Hon'ble Members participating in the meeting felt that immediate

2

action should be taken against all the persons held responsible. The services of four officers of the Indian Iron and Steel Company, who were held responsible for the accidents, have been terminated. The Director-General of Mines Safety has been asked to take action under the Mines Act and the Regulations thereunder to institute prosecution of the owner, agent or manager concerned for offences committed under the Act. Officers of the Directorate General of Mines Safety about whom observations have been made by the Courts of Inquiry have been asked to explain.

श्री ईश्वर चौधरी : चसनाला खान  
दुर्घटना एक बहुत ही हृदयविदारक दुर्घटना  
थी, जिससे हजारों कर्मचारी प्रभावित  
हुए थे।

एक बैठक में दोनों पक्षों के संसद-सदस्यों  
से इस दुर्घटना की रिपोर्ट के बारे में परामर्श  
किया गया है। मंत्री महोदय ने बताया है  
कि चार व्यक्तियों को दोषी पाया गया है  
और खान सुरक्षा के महा प्रबन्धक को कुछ  
लोगों के विरुद्ध मुकदमे दायर करने के लिए  
कहा गया है। इस बैठक में सभी मामलों  
का स्पष्टीकरण नहीं हुआ है। कुछ और  
मामलों पर भी विचार करना आवश्यक है।  
क्या मंत्री महोदय इस सदन में उस रिपोर्ट  
पर चर्चा की व्यवस्था कर के सभी मामलों  
की जानकारी देंगे?

SHRI RAVINDRA VARMA: The Report of the Court of Inquiry was laid on the Table of the House quite a few months ago and the hon. Members of this House are in possession of that document. It was open to any hon. Member to raise a discus-

sion in this House in the manner prescribed by the Rules of Procedure. As far as the Government is concerned, the Government did not think it necessary that it should move a motion in the House for a discussion on the Report. In the Report, observations have been made about the culpability of various persons. In regard to all of them, action has been taken, by the Labour Ministry where the Labour Ministry is the Ministry that should take action, by the State Government where the State Government has the responsibility to take action, and by the Steel Ministry and Energy Ministry where they have the responsibility to take action.

श्री ईश्वर चौधरी : रिपोर्ट में यदि य निधि और आवश्यक सहायता देने की बात कही गई है। मैं यह जानना चाहता हूँ कि जिन कर्मचारियों की मृत्यु हुई है, क्या उन के परिवारों की जिन्दगी भर पेंशन भी दी जायेगी ?

SHRI RAVINDRA VARMA: This is a suggestion which does not arise from the responsibility of the respective officers concerned for the accident, and the question relates to that.

श्री राम लेख हजारी : पहले भी इस दुर्घटना के बारे में चर्चा हुई थी। उस समय हम हजारीबाग कारखाने में गये थे। उस क्षेत्र के बहुत से लोग और मजदूर भी मिलने आये थे। जाल में जिस क्षेत्र की खुदाई कर के कोयला निकाला जाता है, वहाँ पानी आ जाता है। सरकार का नियम है कि उस क्षेत्र को मिट्टी से पाट दिया जाये, लेकिन ऐसा नहीं किया गया। वहीना यह हुआ कि जाल के जिस क्षेत्र में मजदूर काम कर रहे थे, वहीना वहाँ गूब कर गया और कई मजदूरों की जानें बली गई। अब इस प्रकार की दुर्घटनाओं किसी भी

जान बली जाती है, तो दोषी व्यक्तियों को कड़ी सजा मिलती है। सरकार इस बात को ध्यान में रखती है। रिपोर्ट में कहा गया है कि यह दुर्घटना अधिकारियों की गलती से हुई है। जब वे अधिकारी दोषी पाये गये हैं, तो उन्हें सजा क्यों नहीं दी गई है ?

SHRI RAVINDRA VARMA: I am sorry, perhaps, the hon. Member did not hear what I said in the beginning. I had said that the services of the four officers who were found negligent by the Court of Inquiry, had been terminated.

SHRI CHITTA BASU: May I know from the Minister whether he would agree with me that there has been inordinate delay in the matter of completing the work of the Court of Inquiry and inordinate delay in taking action against the persons who were found guilty? What is the basic reason for this inordinate delay? If there is any inbuilt reason for this, would the hon. Minister be kind enough to see that hence forth these inbuilt difficulties should be removed by suitable amendment of the legislation concerned?

MR. SPEAKER: Suggestion for action.

SHRI RAVINDRA VARMA: Sir, as far as the delay in the submission of the report is concerned.... (Interruption): The adjective is the hon. Member's. I can only answer his question. I need not borrow his adjectives in every case. The delay in the submission of the report, if there was one, happened between 1975 and 1977 when the report was submitted, it is obvious that when a commission of enquiry is appointed with a person of the judicial eminence of a retired High Court Judge, the commission would want to go into all aspects of the question before coming

to a conclusion. The Government on its part is anxious that all such courts or commissions of enquiry should complete their work as soon as possible. Now, in any quasi-judicial or judicial body there are certain methods by which the commission proceeds, and if time is taken in spite of the anxiety both of the commission and the Government, to conclude the work of the commission and to present a report it must be because of the difficulties involved. As far as the Government taking action on the report is concerned, I would not agree with the hon. Member that there has been inordinate delay. Soon after the report was presented the report was examined and my distinguished colleague the Minister of Steel and Mines said in the House in the course of the debate when it took place last, that he would like to have the benefit of the views of the Leaders of the opposition parties on certain aspects of the report, to facilitate full action on behalf of the Government. This meeting could be convened only after consultations with the Leaders of the Opposition Party and groups and as soon as the meeting was convened, and consultations were completed the Government took action.

#### Difficulties for Obtaining Passports

\*328 SHRI RASHEED MASOOD  
Will the Minister of EXTERNAL  
AFFAIRS be pleased to state

(a) whether he is aware of the difficulties of the citizens of India which they have to face in obtaining a passport within three months or even more, and

(b) if so the action taken in the matter?

ज़िंदेबा नज़ी (श्री अटल बिहारी वाजपेयी):

((क) जी हाँ।

(ख) 375 पद क्लर्कों के और 8 पद अफसरों के स्वीकृत किए गए हैं। बढते हुए काम को देख कर और पद कायम करते

कय जयन सरकार के बिचारबजीत है। दो सये खेतीय पासपोर्ट आफिस और छ उप-रीजनल आफिस 78-79 में खोलने का निर्णय कर लिया गया है। कार्य-विधि को सरल बनाने के लिए जो व्यक्ति पासपोर्ट चाहता है उस से थब थपब-यल लेने की बिधि को लोकप्रिय बनाया जा रहा है। यह भी फैसला किया गया है कि पासपोर्ट दफतरो में काम करने वाले जो पूछताछ के दफतर हैं वे हफ्ता में सभी दिन काम करेंगे और जो भी जांच पडताल छाती है उस का तुरन्त जबाब देंगे। पासपोर्ट के लिए जो प्रार्थनापत्र है उस को भी सरल बनाया जा रहा है और उम में सुधार किया जा रहा है।

श्री रसीद मसूद 23 फरवरी को मैंने एक छत रीजनल पासपोर्ट आफिसर दिल्ली के नाम लिखा था कि ग़ुलज़ाद अहमद जिन का पासपोर्ट नं० के 433009 है उनके पासपोर्ट में कतर का इन्दराज कर दिया जाय। पासपोर्ट आफिसर ने कहा कि हम इस में इन्दराज नहीं कर सकते क्योंकि लखनऊ से यह पासपोर्ट हथू किया गया है। लेकिन जब वह नीचे उतर कर आए तो उन को बहुत सारे लोग मिले जो एजेंट के तौर पर काम करते हैं पासपोर्ट आफिसर ने। उन्होंने कहा कि सौ रुपये में भाइये और इन्दराज करा लीजिए। वह मेरे पास आए। मैंने उन को सौ रुपये दिए और उन्होंने उस में कतर का इन्दराज करा दिया इसी आफिसर से। इस से अन्दाज़ होता है कि हमारे एम पीज की बैल्यू सौ रुपये से भी कम है। 100 रुपये की बैल्यू एम पी से ज्यादा है। जब उन्होंने इन्दराज करा लिया तो पासपोर्ट आफिसर से शिकायत की कि यह कैसे हो गया तो उन्होंने एक झामा बनाया कि इस को बुलाओ, उस को बुलाओ। मेरा यह कहने का मतलब है, क्या बकीर साहब इस बात पर और फ़र्मावें कि एरोस-